

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL  
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.1041/2020**

Aachi Devi @ Anchi Devi

Plaintiff

Versus

1. Sh. Ram Kishan Verma
2. Smt. Bimla Devi
3. Hemant

Defendants

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:31/07/2020 (2.00 P.M to 2.13 P.M)

Present:- Sh. Neeraj Kumar Bansal, Ld. Counsel for plaintiff.  
(Mobile No.9811362769) (E-mail ID of Sh. Neeraj Kumar Bansal:  
[bansalneeraj121@gmail.com](mailto:bansalneeraj121@gmail.com))

Ms. Deepika Parchanda Madan, Ld. Counsel for  
defendants. (Enrollment No.D/682/2002) (Mobile No.9212716016 &  
9999656794) ([advdeepjyoti@gmail.com](mailto:advdeepjyoti@gmail.com))

Vakalatnama was filed on behalf of the defendants  
electronically on 24/07/2020. It be checked and taken on record.

Ld. Counsel for the plaintiff has again submitted today that he  
has not been able to contact his client since sometime despite  
continuous efforts and he has no instructions pertaining to the matter.  
Counsel for the plaintiff sought to withdrew his vakalatnama from the  
present case. Even on the last date of hearing no progress could be  
made in the present suit due to such non-communication with the  
Plaintiff.

Plaintiff has also failed to comply with the direction contained in order dated 24.06.2020. It appears that the plaintiff has no interest in pursuing with the present suit therefore, in these circumstances there is no purpose in proceeding further with the present suit.

Accordingly, the present suit is dismissed for non-prosecution.

File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the Ld. Counsel for plaintiff as well as counsel for defendants and also to the filing branch Tis Hazari Court, Delhi for uploading the same on the official website of the District Courts.

BHARAT  
AGGARWAL

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BHARAT AGGARWAL  
Date: 2020.07.31  
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Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.31/07/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL  
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO. /2020**

Sh. Laxman

Plaintiff

Versus

Sh. Shobraj & Others

Defendants

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:31/07/2020 (2.25 P.M to 2.41 P.M)

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. [readercj02west@gmail.com](mailto:readercj02west@gmail.com) of this court. Let it be checked and registered.

Present:- Sh. Sudhir Mendiratta, Ld. Counsel for the plaintiff alongwith plaintiff. (Mobile No.9810381190 and E-mail ID – [mendiratta.sudhir@yahoo.com](mailto:mendiratta.sudhir@yahoo.com))

Present suit has been filed by the plaintiff against his brothers and sisters in law seeking permanent injunction that they be restrained from dispossessing the plaintiff from the suit property i.e. property bearing No.T-634/18, Ground Floor, Baljeet Nagar, Near Chachi Mandir, Delhi – 110008 and further restraining them from creating any third party interest in the suit property.

It is admitted by the plaintiff that a GPA was executed in favour of the defendants no.1 & 2 by the deceased father of the plaintiff and defendants no.1 & 2 in respect of the suit property and such document

is registered. The plaintiff has not sought cancellation of the said registered document in the present suit.

Ld. Counsel for the plaintiff seeks to amend the plaint. Let appropriate application in this regard be filed electronically alongwith the amended plaint. Plaintiff is also directed to file electronically, legible and typed copies of the GPA i.e. document at Page-35 to 39 and also translated copy of the alleged settlement from Page-40 to 41 before the next date of hearing.

Now, put up for further proceedings/consideration on 11/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

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AGGARWAL

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Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.31/07/2020